

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 840

ANSWERED ON 07.12.2023

DISPLACEMENT DUE TO NATIONAL WATER PROJECTS

†840. SHRI KANAKMAL KATARA

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the petitions of tribal people affected and displaced due to National Water projects are lying pending for a long time;
- (b) if so, the details thereof;
- (c) whether the said displaced tribal people have neither received any compensation nor any land against their lands acquired by the Government; and
- (d) if so, the details thereof and the decision taken by the Government on the said petitions to resolve the problems of these people?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI BISHWESWAR TUDU)

(a) to (d) In the year 2008, with the launch of National Project scheme, 14 number projects were included under the scheme. However, many of these projects were then at conceptual stage. Thereafter, in the year 2012, Saryu Nahar Pariyojna from Uttar Pradesh was also included under the National project scheme. Further, Polavaram irrigation project was declared as a National project under Andhra Pradesh Re-organisation Act, 2014.

Out of the above 16 National projects, presently 8 projects are under implementation. However, except for three number of petitions of tribal people who are to be displaced due to Renukaji dam (National) project, Himachal Pradesh, there is no other long pending petitions of tribal people in respect of any of these National projects.

It is informed by the authorities of Renukaji dam (National) project, Himachal Pradesh, that in case of the above referred three families, compensation awarded by the designated authority has already been paid to the petitioners. In addition, as per the R&R plan, compensatory land is also to be allotted to these affected families before displacement. However, they have sought enhancement of the compensation through the court, and the matter is presently sub-judice.
